

WP(C) No. 60 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by SHri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 1 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. K.Chisa, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Lower court record is reported to have been received. Let paper book be prepared.

List for hearing after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

CRL.REV.P. No. 1 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri A Paul, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondent No.1.

Shri L.Shongwan, Advocate, present for the respondent No.4.

Learned counsel for the respondent No.4 prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

Petitioner is allowed to file the correct synopsis of the case.

CHIEF JUSTICE

S.Rynjah

MC[WP(C) No. 43 of 2014

In WP(C) No. 372 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. P Bhattacharjee, Advocate, present for the applicant.

Mr. SC Shyam, Sr. present for the respondents.

Heard.

By means of this application, the writ petitioner has sought restoration of WP(C) No. 372 of 2013 which was dismissed for non-prosecution on 4-3-2014.

The application is within time. Ground for absence is sufficiently explained in the application supported by an affidavit.

Therefore, the restoration application is allowed. WP(C) No. 372 of 2013 is restored to its original number.

Misc. Case No. 43 of 2014 stands disposed of.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 30 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. QB Lamare, Advocate, present for the petitioners.

Mr. S Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 31 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Interim order dated 13-2-2014 is extended till the next date of listing.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 56 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri R.Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 57 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri H. Kharmih, Govt. Advocate, present for the respondents
No. 1 to 4.

Shri SA Sheikh, Advocate, present for the respondent No.5.

Learned counsel for the respondents No. 1 to 4 and respondent
No. 5 pray for and are allowed 4(four) weeks' time to file the counter
affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 58 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Mr. MF Qureshi, Advocate, present for the petitioner.

Mrs. T.Yangi, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw this petition with liberty to seek remedy available to him under law.

Accordingly, the writ petition is dismissed as withdrawn with liberty as above.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 59 of 2014

10.3.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by SHri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 372 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in MC[WP(C)] No. 43 of 2014, this writ petition is restored to its original number.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 182 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. SG Momin, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 185 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri ND Chullai, Sr.Govt. Advocate, present for the respondent
No.1.

Learned counsel for the petitioner prays for and is allowed
further 10 (ten) days' time to file the rejoinder affidavit.

List after 10 (ten) days.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 268 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri H.Kharmih, Govt. Advocate, present for the respondents No. 1 to 4.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 269 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri H.Kharmih, Govt. Advocate, present for the respondents No. 1 to 3.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 270 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri H.Kharmih, Govt. Advocate, present for the respondents No. 1 to 3.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

Meanwhile, respondents No. 4 and 5 is allowed to file affidavit-in-opposition.

List after 2(two) weeks along with connected WP(C) No. 288 of 2013.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 277 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri SA Shiekh, Advocate, present for the petitioner.

Shri AH Hazarika, Govt. Advocate, present for the respondents
No. 1 to 4.

Shri S.Dey, Advocate, present for the respondent No.5.

Counter affidavit has been filed on behalf of respondent No. 5.
Same be taken on record.

List this writ petition along with connected WP(C) No. 57 of 2014.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 288 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioners.

Shri S Sen Gupta, Govt. Advocate, present for the respondents No. 1 to 7.

Shri HL Shangreiso, Advocate, present for the respondents No.8 to 23.

Counter affidavit has been filed on behalf of respondents No. 1 to 4. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 2(two) weeks' time to file the rejoinder affidavits to the counter affidavits filed on behalf of respondents No. 1 to 4 and respondents No. 8 to 23.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 315 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri RK Jahrin, Advocate, present for the petitioner.

Smti NG Shylla, Govt. Advocate, present for the respondents No. 1 and 2.

Shri P.Nongbri, Advocate, present for the respondent No.4.

Shri KP Bhattacharjee, Advocate, present for respondent No.5.

Learned counsel for the respondents pray for and are allowed further 3(three) weeks' time to file their counter affidavits.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 351 of 2013

10.3.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah